

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**R.P. No. 16 of 2015 in A.No 177 of 2012 & IA No. 320 of 2015**

**And**

**R.P. No. 17 of 2015 in A.No 178 of 2012 & IA No. 321 of 2015**

**Dated : 17<sup>th</sup> March, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**R.P. No. 16 of 2015 in A.No 177 of 2012 & IA No. 320 of 2015**

**BSES Rajdhani Power Ltd. .... Petitioner/  
Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission .... Respondent(s)**

**R.P. No. 17 of 2015 in A.No 178 of 2012 & IA No. 321 of 2015**

**BSES Yamuna Power Ltd. .... Petitioner/  
Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s): Mr. Amit Kapur, Mr. Vishal Anand  
Mr. Sambit Panja

Counsel for the Respondent (s): Mr. Pradeep Misra for DERC

**ORDER**

In each of the two Appeals, Review Petition has been filed by the BSES Rajdhani Power Ltd. and BSES Yamuna Power Ltd. Seeking review of our earlier judgment. In the same appeals, Mr. Pradeep Mishra, learned counsel for DERC has filed clarificatory application, vide IA No. 320 of 2015 in Appeal No. 177 of 2012 and IA No. 321 of 2015 in Appeal No. 178 of 2012. Mr. Pradeep Misra has been heard for quite a long time on the points seeking clarification on our said judgment. Since, both the review petitions as well as clarificatory petitions are to be heard and parties require a lot of time for complete submissions. Post the matter for remaining arguments on **19<sup>th</sup> May, 2016**.

**(T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

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